

ITEM NO.1717

COURT NO.6

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

R.P.(C) No. 3358/2018 in W.P.(C) No. 373/2006

KANTARU RAJEEVARU

Petitioner(s)

VERSUS

INDIAN YOUNG LAWYERS ASSOCIATION THR.ITS
GENERAL SECRETARY MS. BHAKTI PASRIJA AND ORS. Respondent(s)
(Only Criminal Appeal No. 39 of 1991 to be listed before the
Hon'ble Judge-in-Chambers for directions.)

WITH

Crl.A. No. 39/1991 (II-B)

Date : 28-08-2023 This petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
[IN CHAMBER]

For Petitioner(s) Mr. Sankalp Goswami, Adv.
Mr. Azhar Alam, Adv.
Ms. B. Vijayalakshmi Menon, AOR

Mr. Krishna Kumar Singh, AOR

Mr. Alok Kumar Dwivedi, Adv.
Ms. Rashmi Singhanian, Adv.

For Respondent(s) Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.
Ms. Himanshi Shakya, Adv.
Mr. Praveen Kumar Singh, Adv.

Ms. Divya Roy, AOR
Mr. Suvidutt M.S., AOR
Mr. Prashant Padmanabhan, AOR
Mr. M. R. Shamsad, AOR

Ms. Anu B, Adv.
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Mr. Md. Nizamuddin Pasha, Adv.
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Mr. Varinder Kumar Sharma, AOR
Mr. Lakshmi Raman Singh, AOR

Mrs. Rekha Pandey, AOR

Mr. D.P. Mohanty, Adv.
Mr. Sonal Gupta, Adv.
Mr. Prateek Khandelwal, Adv.
Mr. Abhishek Thakral, Adv.
Mr. Jayant Bajaj, Adv.
M/S. Parekh & Co., AOR

Ms. Savita Singh, AOR

Mr. Preet Pal Singh, AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
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Ms. Archana Pathak Dave, AOR
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Mr. Alim Anvar, Adv.

Ms. Divya Jyoti Singh, AOR
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Mr. S. S. Shroff, AOR
Mr. Vivek Jain, AOR

Ms. Bhakti Pasrija, Adv.
Mr. Moksh Pasrija, Adv.
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Ms. Sansriti Pathak, AOR
Ms. Rashmi Singhanian, AOR
M/S. Karanjawala & Co., AOR
Mr. Rupesh Kumar, AOR
Praseena Elizabeth Joseph, AOR

Mr. V.R.S. Subramanian, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Amit Kumar Chawla, Adv.
Ms. Niharika Dwivedi, Adv.
Mr. Narender Pal Sharma, Adv.
Mr. A.K. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Subject to just exceptions respondent Nos.2,7,9,10,13 and 15 are directed to be deleted from the array of parties as prayed by Mr. Sankalp Goswami, learned counsel for the appellant(s)

Amended memo of parties be filed within four weeks.

As per office report respondent Nos.1, 3, 4, 5, 6, 8, 11, 12 and 16 stand served but none has entered appearance on their behalf be proceeded *ex parte*.

Respondent No.17 represented by Ms. Swati Ghildiyal is afforded another opportunity to file counter affidavit within four weeks, failing which the said right shall stand foreclosed.

Registry to process the matter.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)